The following Ordinance promulgated by the Governor on 10th day of January, 2020, is hereby published for general information:-

SIKKIM LEGISLATIVE ASSEMBLY MEMBERS (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ORDINANCE, 2020
(ORDINANCE NO. 01 OF 2020)

AN ORDINANCE

Further to amend the Sikkim Legislative Assembly Members (Removal of Disqualifications) Act, 1978.

WHEREAS it has been considered expedient to amend the Sikkim Assembly Members (Removal of Disqualifications) Act, 1978 (Act No. 5 of 1978) to include entries in the list of Certain other Offices not to disqualify;

And whereas the Legislative Assembly of Sikkim is not in session and the Governor is satisfied that circumstances exists which render it necessary for him to take immediate necessary action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Sikkim is pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Sikkim Legislative Assembly Members (Removal of Disqualifications) Amendment Ordinance, 2020.

(2) It shall come into force with immediate effect.
Amendment of Section 3A. 2. In the Sikkim Legislative Assembly Members (Removal of Disqualification) Act, 1978, in Section 3A, after clauses (cc), the following clause shall be inserted, namely:-

“(dd) Advisor to the State Government Department”.

GANGA PRASAD
GOVERNOR OF SIKKIM

By Order

Jagat B. Rai (SSJS)
L.R-cum-Secretary
Law & Parliamentary Affairs Department